## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 1019/(MAH)/2017 CA No.

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017

NAME OF THE PARTIES:

CORAM:

International Asset Reconstruction Company

Pvt.Ltd.

V/s.

Hanuman Minor Oil Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION

SIGNATURE

## **ORDER**

## TCP No. 1019/I&BP/NCLT/MB/MAH/2017

For the Petitioner's side has not filed Form 5 as mentioned in Notification {GSR 732(E)} dated 29.06.2017, this Petition is hereby **abated** with liberty to proceed as mentioned in the said Notification dated 29.06.2017.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)